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ITEM NO.13

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 19325/2012

(From the judgement and order dated 27/04/2012 in CTR No.350/2012, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

COMMR.OF COMMERCIAL TAXES U.P.

Petitioner(s)

VERSUS

M/S CASTROL INDIA LTD.

Respondent(s)

(With office report on default)

Date: 19/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
(In Chambers)

For Petitioner(s) Mr. Upendra Mishra, Adv.
Mr. Ravi Prakash Mehrotra, Adv.
Mr. Vinay Garg, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Last opportunity is granted to the petitioner to comply
with the undertaking within four weeks, failing which the matter
will be listed before the appropriate Bench.

(NAVEEN KUMAR)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER